

ready in progress in the main sugarcane growing States. A number of schemes to provide irrigation facilities and improve the agricultural conditions in general are also in operation or under consideration of the State Governments.

PRODUCTION OF RICE IN U.P.

242. Shri Ganpati Ram: Will the Minister of Food and Agriculture be pleased to state:

(a) what acreage of land has been brought under rice cultivation in U.P. during 1951-52; and

(b) what is the quantity of produce per acre?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) 8,617,000 acres.

(b) 399 lbs. or 4.8 maunds per acre in terms of cleaned rice.

SURPLUS FOODGRAINS PRODUCING STATES

243. Shri K. G. Deshmukh: Will the Minister of Food and Agriculture be pleased to state:

(a) the names of States which produce surplus foodgrains, in order of their merits; and

(b) the quantity of foodgrains the Government of India have received from such States in the year 1951-52?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):

(a) On the basis of exports and imports under the Basic Plan for the last three years the following States appear on average to be net surplus in foodgrains in order of merit:

Orissa, PEPSU, Punjab, Coorg, Vindhya Pradesh, Madhya Pradesh, Madhya Bharat, Bhopal and Manipur.

(b) The Basic Plan is formulated on the basis of the calendar year. During the year 1951 though a quantity of 140,000 tons of foodgrains was received as surplus from these States for distribution to deficit areas a quantity of 154,000 tons had also to be supplied to them in other kinds of grains.

SCHEDULED TRIBES

244. Shri Badshah Gupta: Will the Minister of Home Affairs be pleased to state:

(a) the names of the places where Scheduled Tribes have been found to live; and

(b) their numerical strength at the respective places?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Such information as is available, is contained in the Constitution (Scheduled Tribes) Order, 1950, the Constitution (Scheduled Tribes) (Part C States) Order, 1951, and the Ministry of Home Affairs notifications Nos. 2/39/50-Public and 2/38/50-Public, dated the 28th September and 5th October, 1950, which were all published in the *Gazette of India*. Further information will be available in the 1951 Census Publications when they are published.

RAILWAY LANDS IN ORISSA

245. Shri Sanganna: Will the Minister of Railways be pleased to state:

(a) the extent of waste lands lying on either side of the old B. N. Rly. lines in each district of the Orissa State through which they pass;

(b) whether any such waste lands have been leased out for cultivation; and

(c) if so, where and what is the annual rent due on such lands?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) Information by civil districts is not available. Particulars of waste lands that are fit for cultivation in the State of Orissa are available for each Railway Engineering District and are as under:

Chakradharpur District ..	1565.67 acres
Cuttack Dist. ..	3
Titalgarh District ..	7.10 ..
	<hr/>
	2655.15 acres

(b) Leasing out of such land for cultivation purposes is effected by the Civil Administration. So far 966.19 acres of land in Cuttack Engineering District and 4.20 acres in Titalgarh Engineering District have been handed over to the Orissa State. The Civil Administration have not intimated as to how much of this land has actually been leased out by them to cultivators.

(c) The area leased out to cultivators and the rent fixed by the Orissa Government has not been intimated to the Railway as yet.

MAP OF INDIA

246. Shri Balwant Sinha Mehta: Will the Minister of Food and Agriculture be pleased to state:

(a) when Government propose to bring before the public new map of India;